## GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4204 ANSWERED ON:06.09.2012 FRAUDS IN DDCA Azad Shri Kirti (Jha)

## Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government is aware that various cases of frauds, including financial and administrative in the Delhi and District Cricket Association (DDCA) has been reported?
- (b) if so, the details thereof; and
- (c) the corrective steps taken by the Government in this regard including conduct of elections through a direct system to avoid present proxy system?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH)

- (a) & (b) The Government has received complaints from Hon'ble Members of Parliament (Lok Sabha) regarding the affairs of the DDCA alleging manipulation of records, financial or otherwise, improper conduct of Annual General Meetings, irregular purchases injudicious spending of funds and payment of honorarium against the provisions of the Articles of Association, etc.
- (c) Inspection of the books of accounts and other records of the company has been ordered under Section 209A of the Companies Act, 1956.